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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.93/95

Date of order: 16.10.97

Sunil Mathur : Applicant

Vs.

1. Union of India through General Manager, Western Railway, Church Gate, Bombay.

2. The Divisional Railway Manager, Western Railway, Jaipur.

Mr.R.N.Mathur - Counsel for applicant

Mr.Manish Bhandari - Counsel for respondents.

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Ratan Prakash, Judicial Member.

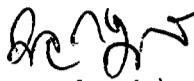
PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, Shri Sunil Mathur has prayed that the respondents may be directed to consider the case of the applicant for appointment to the post of Welfare Inspector and they may be directed to hold a special written examination for the applicant and then consider the name of the applicant through a duly constituted Interview Board.

2. We have heard the learned counsel for the parties.

3. The applicant is aggrieved by the respondents' not sending to him a communication to appear in the written test conducted on 28.10.94 for appointment to the post of Welfare Inspector. It is for this reason that the applicant has sought holding of the supplementary examination to consider his candidature. The respondents has produced before us a copy of the communication dated 1.5.96 which shows that the selection process in question for the post of Welfare Inspector has itself been cancelled by the respondents. This communication has also been shown to the learned counsel for the applicant. In these circumstances this application has become infructuous. It is dismissed. No order as to costs. A copy of the

been
communication dated 1.5.96 has taken on record.



(Patan Prakash)

Judicial Member.



(O.P. Sharma)

Administrative Member.